

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 529/TD/2026

Subject : Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for grant of Category – III inter-state trading licence under Section 14 of the Electricity Act, 2003.

Petitioner : Probus Smart Things Private Limited (PSTPL)

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Avijeet Lala, Advocate, PSTPL
Ms. Shreya Dubey, Advocate, PSTPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a Category - III inter-State Trading Licence, and the Petitioner has already complied with all the requirements specified in the Trading Licence Regulations, 2020, including the issuance of notice in the Newspapers inviting suggestions/objections on the present application. However, no suggestions/objections have been received so far. Accordingly, the learned counsel prayed to reserve the matter for order.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)